

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 47

CP/1(MB)2024

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **19.04.2024**

NAME OF THE PARTIES: **KONECRANES AND DEMAG PRIVATE LIMITED**
V/s REGISTRAR OF COMPANIES PUNE

Section 131(1) of the Companies Act, 2013

ORDER

Adv. Prachi wazalwar a/w Adv Arusha Bapat for IT DEPARTMENT present through VC. Adv. Sarosh Bharucha i/b HafeezurRahman for Respondent No.2 present through VC. Adv. Aditi Deshpande, Adv, i/b JSA for the Petitioner present through VC.

Ld. Counsel for the Income Tax Department informs that they have placed the matter before the Competent Authorities to have their comments and seek some time. Ld. Counsel for the RoC informs that they have received Reply from the Applicant yesterday and seek some time to finalize the comments. List this matter on Board on **07.06.2024**.

-sd-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Rehan Shaikh

-sd-

JUSTICE V.G. BISHT
MEMBER (JUDICIAL)